

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)**



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**EIGHTH LOK SABHA**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

## EIGHTEENTH REPORT

(Presented on 24-4-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighteenth Report.

2. The Committee met on 23 April, 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar. [Bill No. 45 of 1986]
- (2) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 30A, etc.*) by Shri Priya Ranjan Das Munsi.
- (3) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 31*) by Shri Priya Ranjan Das Munsi.
- (4) The Constitution (Amendment) Bill, 1986 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar. [Bill No. 47 of 1986]

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294 (1) of the Rules of Procedure.

III. Allocation of time under rule 294 (1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 25 April, 1986.

### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar. [Bill No. 45 of 1986]

The Bill seeks to amend the Constitution with a view to insert "Pali" language in the Eighth Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

[P.T.O.]

- (2) *The Constitution (Amendment) Bill, 1986 (Insertion of new article 30A, etc.)* by Shri Priya Ranjan Das Munsi.

The Bill seeks to insert a new article 30A in the Constitution with a view to make free and compulsory education, for all children upto higher secondary level, as a fundamental right.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) *The Constitution (Amendment) Bill, 1986 (Insertion of new article 31)* by Shri Priya Ranjan Das Munsi.

The Bill seeks to insert a new article 31 in the Constitution with a view to make sports education compulsory in all schools for all children till they attain the age of nineteen years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) *The Constitution (Amendment) Bill, 1986 (Amendment of Eighth Schedule)* by Prof. Narain Chand Parashar. [Bill No. 47 of 1986]

The Bill seeks to amend the Constitution with a view to insert "Bhoti" language in the Eighth Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to three Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### *Allocation of time to Resolutions*

6. The Committee recommend allocation of time to resolution as follows:—

- (1) Resolution by Shri Balwant Singh Ramoowalia regarding conferment of same rights as enjoyed by Indian citizens on persons of Indian origin living abroad. 2 hours
- (2) Resolution by Shri Manik Sanyal regarding measures to protect rights of Government employees. 2 hours
- (3) Resolution by Shri Priya Ranjan Das Munsi regarding nationalisation of jute industry. 2 hours

*Recommendations*

## 7. The Committee recommend that—

- (i) Prof. Narain Chand Purushar and Shri Priya Ranjan Das Munsri be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;  
April 23, 1986  
Vaisakha 3, 1908 (Saka)

M. THAMBI DURAI,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

## APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Government of Union Territories (Amendment) Bill, 1986 ( <i>Substitution of new section for section 44</i> ) by Shri Shantaram Naik.	29 of 1986	B	2 hours
2.	The Indian Penal Code (Amendment) Bill, 1986 ( <i>Insertion of new sections 298A and 298B</i> ) by Shri Shantaram Naik.	28 of 1986	B	2 hours
3.	The Constitution (Amendment) Bill, 1986 ( <i>Insertion of new article 44 A</i> ) by Shri Shantaram Naik.	26 of 1986	B	2 hours